

Central Administrative Tribunal, Principal Bench

Original Application No.1442 of 2003

New Delhi, this the 30th day of May, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. Govindan S. Tamai, Member(A)

1. Shri M.J. Jose  
s/o late Shri M.M. Joseph,  
Reg. No. 800008114  
Steno Grade III  
PAD, Pushpa Bhawan,  
New Delhi
2. Shri E.J. Mathew  
s/o late Shri E.S. Joseph  
Steno Grade III  
BSF, Pushpa Bhawan  
New Delhi

.... Applicants

(By Advocate: Shri Abraham N.A.)

Versus

1. Union of India through  
The Secretary  
Ministry of Home Affairs,  
North Block, New Delhi-1
2. The Secretary to Govt. of India  
Ministry of Personnel, Public Grievances & Pension  
Department of Personnel & Training,  
New Delhi-110001
3. The Director General,  
Border Security Force,  
Block 10, CGO Complex,  
Lodhi Road, New Delhi-3

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicants who are Non-combatised Stenographers Grade III with the B.S.F. seek the following reliefs:

"Direct the Respondents to grant upgradation of the post of Stenographers Grade-III to Grade-II in the pay scale of Rs.1640-2900 (as per 4th Pay Commission) w.e.f. 30.1.1991 in the light of O.M. dated 30.1.1991 issued by Respondent No.2 and promote the applicants retrospectively w.e.f. 30.1.1991 with all consequential benefits.

Direct the Respondents to hold a Cadre Review in respect of Civilian (Non-Combatant) Stenographers of the Force Headquarters as per the recommendations of the Pay Commissions and the

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guidelines issued by the Government in this regard."

2. During the course of submissions, learned counsel stated that the matter pertaining to the relief of upgradation is pending with respondent no.3 for past many years but no decision has been taken.

3. At this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing the present application. It is directed that respondent no.3 would consider and pass a speaking order pertaining to the said relief preferably within four months from the receipt of the certified copy of the present order and communicate it to the applicants. O.A. is disposed of.

( Govindan S. Tampli )

Member (A)

( V.S. Aggarwal )

Chairman

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